IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

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O A No	499	of '	199 3

DATE OF DECISION 20-4-1993

K.A. Bhaskaran and others

Mr P Sivan Pillai _ Advocate for the Applicant(s)

The Union of India through the General Manager, _Respondent (s) Southern Railway, Madras-3 and others.

Mr PA Mohamed _Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. AV Haridasan, Judicial Member

The Hon'ble Mr. R Rangarajan, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement?

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2. To be referred to the Reporter or not?3. Whether their Lordships wish to see the fair copy of the Judgement?

4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Shri AV Haridasan, J.M

The applicants have filed this application for the following reliefs:

- $^{\mathrm{n}}$ (a) To direct the respondents to extend the benefit of the judgment in Annexure A1 to the applicants also and grant them temporary status with effect from the dates shown in column 6 of the table para 4 above with all consequential benefits.
 - (b) To issue such other orders or directions as fit and necessary by this Hon ble Tribunal in the facts and circumstances of this case."
- Seeking the above said relief, inviting the attention of the competent authority to the decision of this Tribunal in OA 849/90, the applicants have made a representations dated 10.7.1992 and 11.8.1992 at Annexure A2 and A3 respectively. These representations are yet to be disposed of.

- 3 When the application came up for hearing, counsel on either side agreed that the application may be disposed of with direction to the respondents-3 regarding disposal of the applicants' representations at Annexure A2 and A3.
- A In view of the above submission by the counsel at the bar, we dispose of the application directing Respondent-3 to consider the representations made by the applicants on 10.7.92 and 11.8.92 at Annexure A2 and A3 in the light of the judgment in OA 849/90 and to grant them necessary reliefs, if they are identically situated as the applicants in OA 849/90, within a period of 3 months from the date of communication of this order. In case the aforesaid representations are not traceable, the respondent+3 is directed to treat the copies of Annexure A2 and A3 as the representations filed by the applicants before him.

5 There will be no order as to costs.

(R Rangarajan)

(R Rangarajan) Administrative Member (AV Haridasan) Judicial Member

20-4-1993